

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.883/2021

This the 07th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Bimla W/o Late Sh. Babu Lal
Retired Safai karamchari
Present R/o C-72A, Sangam Park
Rana Partap Bagh, Delhi-110007
Earlier r/o House No. A-351, Sangam Park,
Rana Partap Bagh, Delhi-110007

... Applicants

(through Advocate: Shri Mukesh Kumar)

Versus

1. North Delhi Municipal Corporation
Head Office at
Civil Center, Minto Road,
New Delhi-110002
Through the Commissioner
2. The Commissioner
North Delhi Municipal Corporation
Civil Center, Minto Road,
New Delhi-110002
3. Sanitation Superintendent,
North Delhi Municipal Corporation
Sanitation Superintendent, S.P. Zone,
Old Hindu College, Kashmiri Gate
Delhi-110006

... Respondents

(through Advocate: Shri S.N. Verma)





ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present OA, the applicant's grievances are that the respondents have not decided the representations of the applicant for fixing the pre-retirement pay in view of the benefit of Assured Career Progression (ACP) and MACP and have also not released the difference of all the retiral benefits after granting the benefits under ACP/MACP. Learned counsel for applicant submits that the applicant has retired on attaining the age of superannuation w.e.f. 31.08.2015 and in spite of his various representations, the respondents have not redressed his grievances. He further adds that even the last representation of the applicant i.e. dated 23.12.2020 is still lying pending consideration with the respondents.

2. Issue notice. Shri S.N. Verma, learned counsel, who appears for the respondents on advance service, accepts notice.

3. In the facts and circumstances, we are of the considered view that if the OA is disposed of at this very stage with direction to the respondents to consider the applicant's pending representation dated 23.12.2020 in a



time bound manner, no prejudice is likely to be caused to the respondents.

4. In view of the aforesaid, without going into the merit of the claim of the applicant, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid representation dated 23.12.2020 and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within eight weeks from the date of receipt of a copy of this Order. It is further directed that in case of such consideration and order, the applicant is found eligible for revision of his pay, payment of arrears, if any, the same shall be done by the respondents as expeditiously as possible and in any case within eight weeks thereafter.

5. The OA is disposed of in view of the aforesaid terms. No order as to costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/cc/jk/daya/